



2026:AHC:26527

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1998 of 2026

Hari Prasad

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Kumar Pandey, Jaideep Tripathi
Counsel for Respondent(s)	: Achal Singh, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel appearing on behalf of State-respondents and Shri Achal Singh, learned counsel appearing on behalf of Respondent No.3.
2. Notice under Section 67(2) read with Rule 67 (5) of the U.P. Revenue Code Rules, 2016 was issued to the petitioner by the Respondent No.2 namely Assistant Collector/ Tehsildar (Judicial), Tehsil- Karvi, District- Chitrakoot on 28.10.2025. Reply to the same was filed by the petitioner on 18.12.2025.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2 namely Assistant Collector/ Tehsildar (Judicial), Tehsil- Karvi, District- Chitrakoot to take a final decision in the aforesaid notice.
4. On the other hand it is argued by the counsel appearing on behalf of Respondents that immediately after submission of the reply, the petitioner has approached this Court, hence the present writ petition is not maintainable.
5. Heard counsel for the parties present and perused the record.
6. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Assistant Collector/ Tehsildar (Judicial), Tehsil- Karvi, District- Chitrakoot to take a decision on the reply submitted by the petitioner as stated above, **expeditiously** without granting any unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 6, 2026

Swati